

FIR No.130/2014
u/s 419/420/365/392/395/412/120B IPC
PS: Kamla Market
State Vs. Raj Bahadur

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Rajan Bhatia, ld. Counsel for applicant/accused.

Reply to the bail application has been filed.

On request of ld. Counsel for applicant/accused, bail application be put up for arguments on 22.05.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.34/2020
u/s 307/34 IPC
PS: Kamla Market
State Vs. Mohd. Naved

20.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Asif Ahmad Siddique, Ld. Counsel for
applicant/accused.

On the request of Id. Counsel for applicant/accused, bail
application is dismissed as withdrawn.

Copy of this order be given dasti.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.137/2017
u/s 302/201/34 IPC
PS: Timarpur
State Vs. Happy Kapoor

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Ramesh Kumar, Ld. Counsel for applicant/accused.

On the request of Id. Counsel for applicant/accused, bail application be put up for arguments on 22.05.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.200/2020
u/s 394/411/34 IPC
PS: Civil Lines
State Vs. Kamal Singh

20.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Manoj Mishra, Ld. Counsel for applicant/accused.
I.O. ASI Mumesh Kumar in person.
On the request of ld. Counsel for applicant/accused, bail
application is dismissed as withdrawn.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.200/2020
u/s 394/411/34 IPC
PS: Civil Lines
State Vs. Vishal

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Manoj Mishra, Ld. Counsel for applicant/accused.

I.O. ASI Mumesh Kumar in person.

On the request of Id. Counsel for applicant/accused, bail application is dismissed as withdrawn.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

20.05.2020

FIR No.59/2019
u/s 302/365/34 IPC
PS: Burari

State Vs. Ajay Kumar & Others (Applicant Krishan Pratap Singh)

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. R.K. Diwedi, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused, bail application is dismissed as withdrawn.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.195/2019
u/s 392/365/34 IPC
PS: Kamla Market
State Vs. Salman

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Faraz Khan, Ld. Counsel for applicant/accused.

On the request of Ld. Counsel for applicant/accused, bail application be put up on date fixed i.e. on 29.05.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

20.05.2020

FIR No.12/2011
u/s 392/395/397/34 IPC
PS: Railway Main Delhi
State Vs. Satish @ Sita & Others

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Shailender Sharma, Ld. Counsel for applicant/accused.

Heard.

I.O. be summoned for **21.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.254/2019
u/s 392/394/411 IPC
PS: Subzi Mandi
State Vs. Madan Lal @ Badal

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Bhupinder Singh, Ld. Counsel for applicant/accused.

I.O. ASI Banwari Lal has filed reply to the bail application.

Heard.

On the request of Id. Counsel for applicant/accused, bail application is dismissed as withdrawn.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.25/2020
u/s 376/366/363 IPC r/w Section 4 and 6 of POCSO Act.
PS: Burari
State Vs. Bhupender Singh & Others

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Vipin Bhaskar, Ld. Counsel for applicant/accused.

I.O. W/SI Sushila from PS Burari.

Ld. Addl. PP for the State has submitted that bail application of co-accused has already been dismissed on 06.05.2020.

Heard.

In view of the submissions made by ld. Counsel for applicant/accused as well as the practice directions issued by the Hon'ble High Court of Delhi, let, notice of this application be also issued to the victim for 27.05.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.288/2019
u/s 394/397/411/34 IPC
PS: Sarai Rohilla
State Vs. Raja @ Achu

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Lokesh Kumar, Ld. Counsel for applicant/accused.

Heard.

Notice be issued to the I.O. to appear in person for
21.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.31/2019
u/s 366/376/376D IPC
PS: Prasad Nagar
State Vs. Pradeep

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Vaneet Jain, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused, bail application is dismissed as withdrawn.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

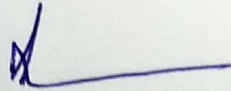
FIR No.139/2011
u/s 364A/302/394/201/120B/34 IPC
PS: IP Estate
State Vs. Mukesh

20.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Ajay Verma, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

It is submitted by Id. Counsel for applicant/accused that other co-accused persons namely Firoz Alam, Mohd. Zaved, Raju Lal Jaat and Mehboob Alam have already been granted regular bail. Heard.

Let, notice be issued to the I.O. to appear in person on
22.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.176/2019
u/s 302/308/34 IPC
PS: Civil Lines
State Vs. Imran Khan

20.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Ashish Laroia, Ld. Counsel for applicant/accused.

It is submitted by ld. Counsel for applicant/accused that charge-sheet has already been filed and same is pending in the Court of Ms. Charu Aggarwal, Ld. ASJ, Tis Hazari Courts, Delhi for trial. Heard.

On the request of ld. Counsel for applicant/accused, bail application be put up for arguments before the court of Ms. Charu Aggarwal, Ld. ASJ, Tis Hazari Courts, Delhi, on **22.05.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

**FIR No. Not Known
u/s Not Known
PS: Sarai Rohilla
State Vs. Shanu s/o Munna**

20.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Sunil Kumar, Ld. Counsel for applicant/accused.

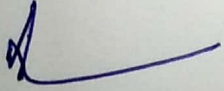
Arguments on the Anticipatory Bail application heard through video conferencing.

Heard on the bail application u/s 438 Cr.P.C. of Petitioner Shanu s/o. Munna.

Report filed by SI Pankaj Thakran PS Sarai Rohilla perused. It has been mentioned that applicant/accused Shanu was previously involved in criminal cases and at present he is not wanted in any criminal case registered at PS Sarai Rohilla.

In view of the report submitted by SI Pankaj Thakran PS Sarai Rohilla, bail application is dismissed as withdrawn.

Copy of this order be given dasti.


**(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020**

FIR No.356/2007
u/s 302/120B/34 IPC
PS: Hauz Qazi
State Vs. Deepak @ Chaura

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

None for applicant/accused. However, in the interest of justice, bail application be put up for arguments on 22.05.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.34/2020
u/s 376 IPC
PS: Prashad Nagar
State Vs. Sagar

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

None for applicant/accused.

Bail application is dismissed for non prosecution.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.106/2012
u/s 186/302/353/307/34 IPC
PS: Kamla Market
State Vs. Ashish s/o Gajender

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. M.A. Qureshi, Ld. Counsel for applicant/accused.

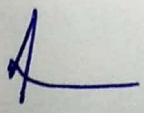
SI Mahesh Kumar Bhargav has filed reply to the interim bail application of applicant/accused Ashish s/o Gajender.

Heard.

In view of the submissions of Ld. Counsel for applicant/accused, let, report be called from Jail Superintendent that in how many cases accused Ashish s/o. Gajender is involved in JC.

Report be also called as whether he has been convicted in some other case FIR.

On the request of ld. Counsel for applicant/accused, bail application be put up for arguments on **26.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.58/2016
u/s 302/304/34 IPC
PS: Burari
State Vs. Rahul & Others

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

None for applicant/accused. However, in the interest of justice, bail application be put up for arguments on 22.05.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.356/2007
u/s 302 IPC
PS: Hauz Qazi
State Vs. Hitender @ Deepak

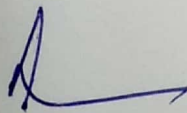
20.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Pawan Gupta, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

Report regarding applicant/accused has already been received from the Jail Superintendent.

I.O. Inspector Dig Vijay has submitted that accused has been convicted in the case FIR No.356/2007 u/s 302/120B IPC PS Hauz Qazi, Delhi but counsel for the applicant/accused has submitted that the sentence has not been pronounced till date. Let, this fact be verified and report be placed on record on next date of hearing i.e. on 22.05.2020.

On the request of ld. Counsel for applicant/accused, bail application be put up for arguments on **22.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.03/2020
u/s 376 AB/376(2)(n)/376 (2) (f)/506 IPC & 6 POCSO Act.
PS: Sarai Rohilla
State Vs. Raman Kumar

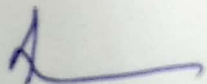
20.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Yash Pal Singh, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

This the second interim bail application u/s 376 AB/376(2) (n)/376 (2) (f)/506 IPC & 6 POCSO Act. As per practice directions issued by Hon'ble High Court of Delhi, notice of bail application be served upon the victim through I.O. for 22.05.2020.

I.O. be also summoned for 22.05.2020.

On the request of ld. Counsel for applicant/accused, bail application be put up for arguments on 22.05.2020.

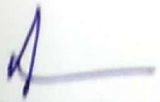

(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.27/2020
u/s 106/307/353 IPC & 25/27 Arms Act.
PS: Timarpur
State Vs. Waseem s/o. Saleem

20.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State,
Sh. Shahid Ali, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

On the request of Id. Counsel for applicant/accused, bail application be put up for arguments on **04.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.109/2019
u/s 392/411/174A/34 IPC
PS: Kamla Market
State Vs. Yasir Ali s/o. Sh. Shabbir Ali

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Pradeep Kumar Anand, Ld. Counsel for
applicant/accused.

On the request of ld. Counsel for applicant/accused, bail
application is dismissed as withdrawn.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.207/2020
u/s 376/313/506/323 IPC
PS: Burari
State Vs. Kamal

20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

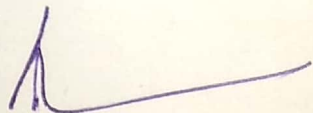
Sh. Atul, Ld. Counsel for applicant/accused.

Complainant with counsel Sh. Anil Kumar.

I.O. W/SI Sushila in person.

Part arguments on bail application heard.

On request of Id. Counsel for applicant/accused, be put up
for arguments on bail application on **15.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.29/2020
u/s 376/506 IPC
PS: Civil Lines
State Vs. Liyakat Ali @ Imran

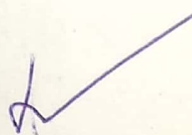
20.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Lokesh Kumar Garg, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused, bail application is dismissed as withdrawn.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.149/2017
u/s 393/394/397/302/411/120B/34 IPC
PS: Sarai Rohilla
State Vs. Mangale @ Lala

20.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Suraj Prakash Sharma, Ld. Counsel for
applicant/accused.

Heard.

In view of the submissions, TCR be summoned. Let, notice
be also issued to the I.O. to appear in person for **21.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.149/2017
u/s 392/394/397/120B/302/411/34 IPC
PS: Sarai Rohilla
State Vs. Saubhagya @ Rahul

20.05.2020

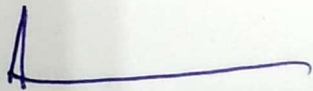
Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. S.K. Tiwari, Ld. Counsel for applicant/accused.

Heard.

I.O. be summoned for 21.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

FIR No.60/2020
u/s 25/54/59 Arms Act
PS: Karol Bagh
State Vs. Dalip Kumar

20.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Satayvir Singh, Ld. Proxy counsel for applicant/accused
for Sh. Radhey Sharma, advocate.

On the request of ld. Proxy Counsel for applicant/accused,
bail application is dismissed as withdrawn.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

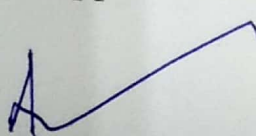
FIR No.140/2019
u/s 302/147/149/34 IPC
PS: Darya Ganj
State Vs. Farhal

20.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Mohit Bhardwaj, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

On the request of Id. Counsel for applicant/accused, bail application be put up for arguments on **21.05.2020**.

On the request of Id. Counsel for applicant/accused, filing branch is directed to supply the report submitted by the police or Jail authorities to the counsel for applicant/accused through e-mail on his e-mail ID i.e. mohitbhardwaj1@gmail.com as furnished in the bail application.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

-1-

FIR No.15/2019
u/s 356/379/392/34 IPC
PS: Daryaganj
State Vs. Vinay s/o. Algar

20.05.2020

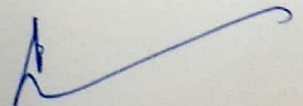
**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
VINAY S/O. ALGAR.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Arun Kumar Tiwari, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

It is submitted by Id. counsel for applicant/accused that applicant/accused is in JC w.e.f. 13.01.2019 and he has been falsely implicated in the present case. It is further submitted by Id. Counsel for applicant/accused that father of applicant/accused has suffered a head injury and no body in the family to look after him. Hence, presence of applicant/accused is required to look after his father. It is further submitted by Id. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that case is at initial stage and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC



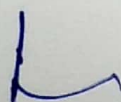
w.e.f. 13.01.2019 and his father is suffering from head injuries and there is outbreak of Covid-19.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her/his family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

-/-

FIR No.194/2018
u/s 411/379/328/34 IPC
PS: Sarai Rohilla
State Vs. Naeem s/o Khuda Baksh

20.05.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED NAEEM S/O. KHUDA BAKSH**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. M.S. Khan, Ld. Counsel for applicant/accused.
Arguments on the bail application heard.

It is submitted by ld. counsel for applicant/accused that accused is in JC w.e.f. 27.05.2018 and Ld. counsel for applicant/accused is seeking interim bail of applicant/accused on the humanitarian ground that due to marriage of his daughter Mahjabeen and also due to the fact that his wife and children are in dire circumstances as there is no body to look after them. Hence, presence of the applicant/accused is required. Ld. counsel for accused/applicant further submits that applicant/accused undertakes to abide by the conditions whatever imposed by this Court if he is released on bail and make a request that accused may kindly be granted one month interim bail.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application as well as the case file, and without commenting upon the merits of the case, this court is of the considered view



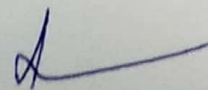
that applicant/accused is in JC w.e.f. 27.05.2018 and marriage of his daughter has been fixed for 31.05.2020 and the fact that the marriage of daughter of the applicant/accused is scheduled for 31.05.2020 and same has been verified by the I.O.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her/his family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

-1-

FIR No.121/2018
u/s 411/379/328/34 IPC
PS: Sarai Rohilla
State Vs. Naeem s/o. Khuda Baksh

20.05.2020

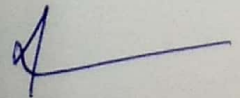
**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED NAEEM S/O. KHUDA BAKSH**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. M.S. Khan, Ld. Counsel for applicant/accused.
Arguments on the bail application heard.

It is submitted by ld. counsel for applicant/accused that accused is in JC w.e.f. 27.05.2018 and Ld. counsel for applicant/accused is seeking interim bail of applicant/accused on the humanitarian ground that due to marriage of his daughter Mahjabeen and also due to the fact that his wife and children are in dire circumstances as there is no body to look after them. Hence, presence of the applicant/accused is required. Ld. counsel for accused/applicant further submits that applicant/accused undertakes to abide by the conditions whatever imposed by this Court if he is released on bail and make a request that accused may kindly be granted one month interim bail.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application as well as the case file, and without commenting upon the merits of the case, this court is of the considered view



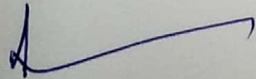
that applicant/accused is in JC w.e.f. 27.05.2018 and marriage of his daughter has been fixed for 31.05.2020 and the fact that the marriage of daughter of the applicant/accused is scheduled for 31.05.2020 and same has been verified by the I.O.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her/his family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.05.2020

-1-

FIR No.11/2020
u/s 376/506/313 IPC
PS: Karol Bagh

State Vs. Anuj Bhushan @ Annu s/o. Sh. Ravi Bhushan

20.05.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED ANUJ BHUSHAN @ ANNU S/O. RAVI
BHUSHAN.**

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. R.S. Malik, Ld. Counsel for applicant/accused.

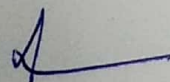
Complainant with Ld. counsel Sh. Shubham Kanojia.

Arguments on the interim bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC for more than four months and there is no male member in the family to look after the old and ailing parents of the applicant/accused during the ongoing lockdown due to Noval Coronavirus (Covid-19). Hence, presence of applicant/accused is very much required to look after his ailing parents. Ld. counsel for accused/applicant further submits that applicant/accused undertakes to abide by the conditions whatever imposed by this Court if he is released on bail and make a request that accused may kindly be granted interim bail.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the interim bail application on the ground that applicant/accused is in JC for a heinous crime and make a submission that the interim bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the



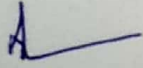
merits of the case, this court is of the considered view that accused is in JC for more than four months and there is outbreak of Covid-19.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, and there are old aged parents in the family of applicant/accused and there is no one to look after his old aged ailing parents and in the interest of justice, accused is admitted to interim bail for a period of 15 days w.e.f. 20.05.2020 to 03.06.2020 on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 15 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 15 days.

Accused/applicant is directed not to approach in any manner to the complainant directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
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